

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

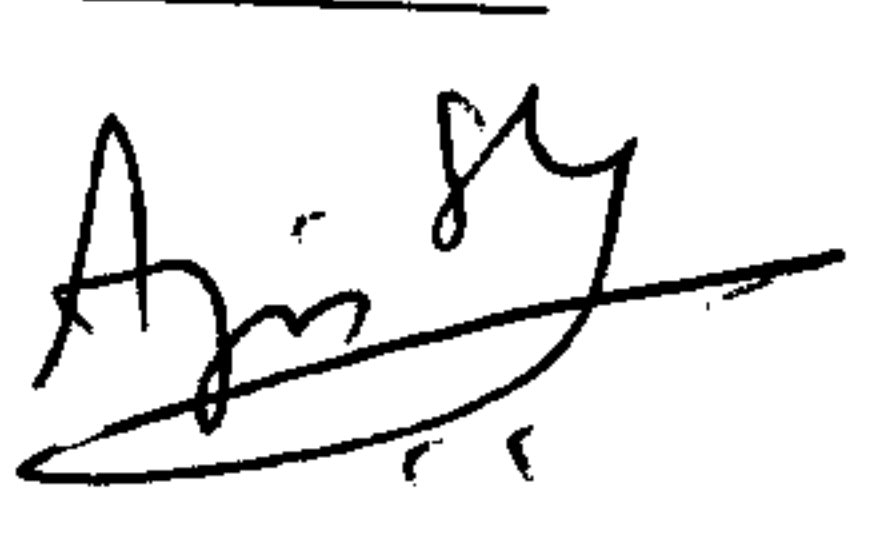

CP No. 100/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2019**

Name of the Company: Kailashchandra Ramgopal Lohia  
V/s.  
Suvas Reality Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arun R. Sheth	Adv. & Solicitor	Respondents Shah, Gang, Res. 2, 57013	
2.	Anna Buelker	Adv.		
	Anuj Seneja	Adv.		
2.	DHIREN R.DAVE	PCS	Petitioner	

**ORDER**

The parties are represented through their respective learned counsels and PCS.

In view of the order passed in IA 165/2019, wherein the pleadings are yet to be completed, the instant matter is adjourned.

List the matter on 09.08.2019

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 6th day of June, 2019